

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September, 2019 (16.9.2019 to 20.9.2019)

| Date, Day & Time | S. No. | Petition No. | Petitioner | Subject in Brief |
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| 16.9.2019 Monday At 10.30.A.M. Review Petitions | 1. | 7/RP/2019 | NRSS | Petition seeking review of order dated 29.3.2019 in Petition No. 195/MP/2017(On admission) |
| | 2. | 8/RP/2019 | DMTCL | Petition seeking review of order dated 29.03.2019 passed in Petition No. 238/MP/2017(On admission) |
| | 3. | 13/RP/2019 | CTU(PGCIL) | Petition for Review of order dated 19.3.2019 in Petition No. 35/MP/2018(On admission) |
| | 4. | 14/RP/2019 | CTU (PGCIL) | Petition for Review of order dated 9.4.2019 in Petition No. 318/MP/2018(On admission) |
| | 5. | 16/RP/2019 alongwith I.A.No.76,77/2019 | CTU (PGCIL) | Petition for Review of order dated 3.12.2018 in Petition No. 242/MP/2017 (Interlocutory application for condonation of delay in filing review Petition and for seeking exemption from filing certified copy of order dated 3.12.2018 (On admission) |
| | 6. | 11/RP/2019 | KBUNL | Petition for Review of order dated 29.4.2019 in Petition No. 74/GT/2017 (On admission) |
| | 7. | 10/RP/2019 | PGCIL | Petition for Review of order dated 20.2.2019 in Petition No. 168/TT/2018 (On admission) |
| | 8. | 12/RP/2019 | NTPC | Petition for review of the order dated 2.5.2019 in Petition No. 102/TT/2018 with IA no. 60/IA/2018. (On admission) |
| | 9. | 2/RP/2019 | SECI | Petition seeking review of order dated 17.12.2018 in Petition No. 95/MP/2017 |
| | 10. | 125/MP/2019 alongwith I.A.No.63/2019 | WEL | Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018(Interlocutory application for amendment of Petition). |
| | 11. | 44/RP/2018 | GUVNL | Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015. |
| | 12. | 4/RP/2019 | RUVNL | Petition for review of order dated 9.1.2019 in the Petition No. 16/TT/2017 |
| 17.9.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions | 1. | 196/MP/2019 | PGCIL | Petition for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV Line Bays and 240 MVAr Switchable Line Reactor at Raichur and Sholapur Sub-stations Under Line bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR.(On admission) |
| | 2. | 199/MP/2019 | TPDDL | Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of Availability by Pragati Power Corporation Limited and claiming fixed charges thereto. .(On admission) |
| | 3. | 202/MP/2019 | NLCIL | Petition for increase in O&M Expenses on account of Pay/Wage revision and other pay hikes to Employees (Executive w.e.f. 1.1.2017, Non-Executive & workmen w.e.f. 1.4.2014) of NLCIL's Power Stations & CISF security personnel w.e.f. 1.1.2016 including Gratuity ceiling limit increase- recovery from the beneficiaries of NLCIL Power Stations for the year 2014-19.(On admission) |
| | 4. | 203/MP/2019 | Surya Urja | Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreements dated 2.5.2016 executed between the Petitioner and NTPC Limited, seeking extension of the Scheduled Commissioning Date for two 70 MW solar power projects established under the National Solar Mission Phase-II, Batch-II, Tranche-I and seeking refund of the amount wrongfully and forcibly collected by NTPC Limited purportedly as liquidated damages for delay in commencement of supply of power(On admission) |

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| 5. | I.A.No.73/2019 in Petition No. 175/MP/2019 | RSTCL | Interlocutory application for modification of RoP dated 16.7.2019 in Petition No. 175/MP/2019 for approval under Section 17(3) and 17 (4) of The Electricity Act, 2003, for creation of Security Interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Ltd, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of Axis Bank, Mumbai Branch, with respect to RTL Facility; Bank of India, Mumbai branch, with respect to RTL Facility; Bank of Baroda, Mumbai Branch, with respect to RTL Facility in connection with the project of 765 kV SC quad transmission line running from Raichur, Karnataka to Sholapur, Maharashtra. |
| 6. | 118/TL/2019 | APL | Petition for amendment of Transmission Licence No. 20/Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009. |
| 7. | 5/MP/2019 | ITCL | Petition for issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the rejection of renewable energy certificate application of the Petitioner by the Respondent. |
| 8. | 38/MP/2016 alongwith I.A.Nos.6/2018,36 /2019 | LBPL | Petition under Section 79(1) (c) read with Sections 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/events, namely, delay in forest clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition (Interlocutory application seeking appropriate interim order/direction on behalf of the Petitioner and seeking amendments in the pleadings and to bring subsequent fact on record). |
| 9. | 63/MP/2019 | DB(MP)L | Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of Capacity Charges/ Damages under the Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents |
| 10. | 158/MP/2019 | AP&NR | Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges |
| 11. | 21/MP/2019 alongwith I.A.No.14/2019 | AREP | Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAs dated 22.9.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of 'Change in Law' as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018 (Interlocutory application for interim reliefs) |
| 12. | 119/MP/2017 | RSTEPL | Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date. |
| 13. | 378/MP/2018 | RSTEPL | Petition under Section 79 of the Electricity Act, 2003 and The Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited |
| 14. | 152/MP/2019 | MPL | Petition under Regulations 11 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD etc. |
| 15. | 391/MP/2018 | Northern Railways | Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017 |

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| 16. | 100/MP/2019 | JITPL | Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power "APP" dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petitioner and the Respondent No.1 |
| 17. | 42/MP/2019 | Indian Railways (ECR) | Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 8(5) and 8(6) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, read with Clause 4 of the Bulk Power Transmission Agreement dated 8.1.2010; read with Clause 12 of the Bulk Power Transmission Agreement entered into between PGCIL and various Electricity Boards for the Western Region dated 31.3.1999; Clause 14 of the Bulk Power Transmission Agreement entered into between PGCIL and various State Electricity Boards for the Eastern Region dated 16.9.2004; and Clause 13 of the Bulk Power Transmission Agreement entered into between PGCIL and Haryana Vidyut Prasaran Nigam Limited for the Northern Region dated 16.10.2003 challenging the levy of Transmission Charges on East Central Railway by PGCIL. |
| 18. | 54/MP/2019 | TRNEPL | Petition under section 79 (1)(f) of the Electricity Act, 2003 read with Article 14 of the Procurer's PPA, |

By Order of the Commission

Sd/-

(T.D.Pant)

Dy.Chief (Legal)

16.9.2019